

Government of India
Ministry of Finance
Department of Revenue)

New Delhi, the 26th May, 1978.

NOTIFICATION
(INCOME TAX)

No.2317 (F.No.404/25/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri K.Narasimhan being a gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri K.Narasimhan takes over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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Roli Srivastava
(Smt. Roli Srivastava)
Asstt. Director of Inspection(RS&P).